New Delhi and related papers.

II. Cinematograph (certification)
(Second Amendment) Rule 1984.

Indian Electricity Amendment) Rules 1983

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): Sir, I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers:—
  - (i) Annual Report and Accounts of the Indian Institute of Mass Communication New Delhi, for the year 1982-83, together with the Auditors' Report on the Accounts.
  - (ii) Review by Government on the working of the Institute.
  - (iii) Statement giving reasons for the delay in laying the paper mentioned at (i) above

[Placed in the Library. See No. LT—8489|84 for (i) to (iii)]

II. A copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification G. S. R. No. 413(E), dated the 29th May, 1984, publishing the Cinematograph (Certification) (Second Amendment) Rules, 1984, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT—8487] 84]

Indian Telegraph (Fifth Amendment)
Rules, 1984

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Sir, I beg to lay on the Table, under sub-section (5), of section 7 of the Indian Telegraph Act. 1885, a copy (in English and Hindi) of the Ministry of Communications, (Post<sub>s</sub> and Telegraphs Board) Notification G. S. R. No. 679, dated the 30th June 1984, publishing the Indian Telegraph (Fifth Amendment) Rules, 1984, [Placed in the Library. See No. LT—8490]84.]

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD, KHAN): Sir, I beg to lay on the Table, under sub-section (3) of section 38 of the Indian Electricity Act. 1910, a copy (in English and Hindi) of the Ministry of Energy (Department of G. S. R. No. 29, Power) Notification and the 14th January, 1984 publishing Electricity Indian (Amendment) Rules 1983, together with an Explanatory Statement thereon. [Placed in the Library. See No. LT-8413 847

## Notification of the Ministry of Education and Culture

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): Sir, I beg to lay on the Table, under sub-section (3) of section 15 of the Asiatic Society Act, 1984, a copy each (in English and Hindi) of the following Notifications of the Ministry of Education and Culture (Department of Culture):—

- (i) G. S. R. No. 470(E) dated the 25th June, 1984, appointing, 25th June, 1984 as the date of coming into force of the Asiatic Society Act, 1984.
- (ii) G. S.R. No. 471(E), dated the 25th June, 1984, regarding establishment of Planning Board (Asiatic Society) and appointment of members to the said board.
- (iii) G. S. R. No. 472(E), dated the 25th June, 1984, publishing the planning Board (Asiatic Society) Rules, 1984.

[Placed in Library. See No. LT—8509] 84 for (i) to (iii)]

## DEMAND FOR DISCUSSION ON CERTAIN MATTERS

MR. DEPUTY CHAIRMAN: Please hear me, if you want to raise any point, please bring it to my notice and seek my permission to discuss the same in the House. But so many hon. Members are talking together is not good. It can be taken up one by one. (Interruptions).

261

SHRI PARVATHANENI **UPENDRA** (Andhra Pradesh): They are shouting at such a high pitch as if they have a hand in that. Otherwise there is no reason to shout like that. (Interruptions).

MR, DEPUTY CHAIRMAN: One by one I can hear. If all stand up, how can I hear? I can't hear. (Interruptions)

SHRI PARVATHANENI UPENDRA: Should we also shout? I can also shout. (Interruptions)

AN HON, MEMBER In Andhra Pradesh four MLAs have been arrested .... (Interruptions)

श्री उपसभापति : ग्राप एक-एक म्रादमी बोलिए, तो मैं मन्गा। ... (व्यवधान)

म्राप लोग बैठें। प्लीज एक मिनिट . . . . . (व्यवधान)

SHRI PARVATHANENI UPENDRA: They should be ashamed of Bhiwandi and other riots and not worry about Hyderabad. We are capable of handling it. (Interruptions)

SHRI KAMALENDU BHATTACHAR-JEE (Assam): You are instigating rioters. (Interruptions).

SHRI SURESH KALMADI (Maharashtra)' The Congress (I) is creating law and order problems in Andhra and Karnataka. (Interruptions)

SHRI KAMALENDU BHATTACHAR-JEE: The Telugu Desam people are instigating the riots. (Interruptions)

SHRI PARVATHANENI UPENDRA: If they want to raise it, let them raise it. We will also reply. They need not get excited. (Interruptions)

SHRI J. K. JAIN (Madhya Pradesh): You sit down. (Interruptions)

SHRI PARVATHANENI UPENDRA: Sir, have you allowed him? If you have allowed him I should also be allowed to speak. (Interruptions)

MR. DEPUTY CHAIRMAN: One by one I will hear. Mr. Jain, what is the matter?

श्री जे॰ के॰ जैन: ग्रध्यक्ष महोदय, देश के कुछ राज्यों में किस प्रकार से विघटन-कारी तत्व सिर उठा रहे हैं। सर, पंजाब के ग्रंदर जो हुग्रा है, उससे हमको सबक लेना चाहिए ग्रौर किसी भी राज्य के भ्रंदर ग्रगर इस प्रकार से विघटनकारी तत्व किसी प्रकार सिर उठाते हैं, तो हमें तुरन्त कुचलना होगा क्योंकि यह राष्ट्रीय एकता का सवाल है। स्राज आंध्रा के ग्रंदर जिस प्रकार यह रीजन-लिज्म में विश्वास करते हैं ग्रीर क्षेत्रीय-बाद को बढ़ावा देते हैं, यह तत्व ठीक नही है। मैं निवेदन करुंगा कि सेंटर से एक इंवेस्टीगेशन टीम बनाई जाकर तूरन्त वहा भेजी जाय, वह देखें कि किस प्रकार ये तत्व सिर उठा रहे हैं ग्रीर उनके क्या प्लान हैं ग्र**ीर इसके** बाद यह इन्वेस्टीगेशन टीम यहां पर ग्रपनी रिपोर्ट रखे, जिसमे कि ग्रांधा में यह जो हो रहा है, जिस प्रकार मारा श्रोर मरवाया जा रहा है, उसको रोका जा सके । ऋध्यक्ष महोदय हम भ्रापका श्राश्वासन चाहते है कि ग्रा। सरकार को हिदायत देंगे कि इस प्रकार की सेंटर-टोम वहां तूरंत भेजी धन्यजाद ।

on certain Matters

SHRIMATI RODA MISTRY (Andhra Pradesh): This is a festival riot... (Interruptions)

SHRI SURESH KALMADI: They are inducing law and order probelms in Andhra Pradesh and Karnataka. (Interruptions)

SHRI PARVATHANENI UPENDRA: I heard you patiently. Please allow me. (Interruptions) It is unfair. Let them be patient. We heard them very patiently. Sir communal riots, cor anal incidents had taken place several times before, not only in Andhra radesh but also in several other States. kecently we had such a big holocaust in Maharashtra ruled by the Congress-I. Nobody supports these incidents, nobody is happy at

[Shri Parvathaneni Uuendra]

these incidents. They are shouting as if they have a hand in that. .... (Interruptions)

श्री जें, कें जैंन : तेलुगु देशम की वह हालत हो गई है, चोरी करते हैं श्रीर कोतवाल को डांटते हैं। (व्यवधान)

श्री उपसभापति : उनकी भी सुनियेय । (व्यवधान)

श्री जे० के० जैन : इस प्रकार के इंस्युनियेशन श्रीर चार्जेज इनकी श्रादत हो गई है (व्यवधान) में सदन में श्रारोप लगाना चाहता हूं जैसे पंजाव के श्रन्दर हुश्रा है (व्यवधान) श्रान्ध्र प्रदेश में भी ऐसे ही करने जा रहे हैं। मैं श्रापसे निवेदन करना चाहता हूं कि श्राप यहां से एक इनवेस्टीगेशन टीम भिजवाइये जो जांच करे (व्यवधान)

MR. DEFUTY CHAIRMAN: It is not my job to and a Central team. It is for the Government. I can only allow a discussion...

SHRI PARVATHANENI UPENDRA: I will only take one more minute. The State Government has already taken enough steps to control the situation. The situation is under control. There is no point in raising a commotion here. The Minister of State for Home Affairs is already going to Hyderabad today; let him come back and report to the House. The situation is fully under control. There is no point in getting excited over the issue. The State Government is tackling the issue most efficiently.

SHRI DARBARA SINGH (Punjab):
I raise another point...(Inderruptions)

SHRI J. K. JAIN: This is a very serious matter. You give an assurance to the House...

MR. DEPUTY CHAIRMAN: Now the matter is over. Please sit down. I am calling Shri Kailaspati Mishra for Call-

ing-Attention . . .

SHRI J. K. JAIN: The Telugu Desam Government cannot control the situation and cannot maintain law and order. They must be exposed in this House.

SHRI PARVATHANENI UPENDRA: You cannot maintain law and order in this nation's capital. You should be ashamed of speaking about the law and order in other States.

SHRI SURESH KALMADI: They are creating problems in Karnataka and Andhra. They are instigating the people there. They are creating trouble in Bijapur in Karnataka. They are giving Rs. 25 lakhs per MLA in Karnataka...

(Interruptions)

MR. DEPUTY CHAIRMAN: I am not going to have any more discussion on this. I am calling Shri Kailashpati Mishra for Calling-Attention. (Interruptions).

श्री सतपाल मित्तल (पंजाब) : डिप्टी चेयरमैन साहब, मैं एक ग्रौर चीज के बारे में कहना चाहता हूं (व्यवधान) जो एन्टीनेशनल लोग ग्रमेरिका में इकट्ठे हुए हैं उन्होंने खालिस्तान की मांग की है। यही नहीं, उस कांन्प्रैंस में एक ग्रमेरिकन सीनेटर गया है भौर उस मीनेटर ने कहा है कि सारी अमेरिकन कांग्रेस की स्रौर लोगों की सहानुभूति ग्राप के साथ है, (व्यवधान) न्युयार्क के गवर्नर का सेकेटरी भी उस में शामिल हम्रा है श्रोर उस ने वहां पर भाषण दिथा है ग्रोर कहा है कि ग्रमेरिका के लोग ग्रापके साथ हैं। (व्यवधान) यह जो ग्रमेरिका में हुम्रा है यह बड़ी चिन्ताजनक बात है। इससे जाहिर होता है कि ये विदेशी ताकतें हिन्द्स्तान को डिस्टेबलाइज करना चाहती हैं, हमारी लीडरिशष को डिस्टेबलाइज करना चाहनी है, हमारी इकोनोमी को, हमारे मारे सिस्टम को नहसनहस करना चाहती हैं। यह जो

ग्रान्ध्र में ग्रीर दूसरे सूबों में हो रहा है यह उसी साजिश का नतीजा है (व्यवधान)...

भी उपसभापति : ठीक है, बैट जाइये ग्राप । (व्यवद्यान)

SHRI SURESH KALMADI: Top senior officials have been sent to Karnataka to destabilise that Government. Rs. 25 takhs are being given to MLAs. The Congress (I) is creating law and order situation in Bijapur district and the police had to resort to firing. I want to bring to the notice of this august House... (Interruptions). I want to inform House that Congress (I) is trying to create communal troubles in Karnataka and Andhra Pradesh. After Jammu and Kashmir, they are now active in Karnataka and Andhra Pradesh., (Interruptions).

MR. DEPUTY CHAIRMAN: First hear me. I cannot allow any debate at this stage...(Interruptions).

SHREMATI MONIKA DAS (Karnataka): This is a serious matter. We want to discuss it... (Interruptions).

MR DEPUTY CHAIRMAN: If both sides want a discussion on any matter, I can allow a discussion... (Interruptions). Now this matter is over ... (Interruptions). You said something and they said something. How, let us proceed with the busines....(Interruptions). If you want a discussion on any matter, please give me notice. I will consider it ... (Interruptions)

SHRI SURESH KALMADI: We want a Calling Attention on this toppling game in karmataka ... (Interruptions)

SHRIMATI MONIKA DAS: We also went to discuss it.

MR. DEPUTY CHAIRMAN: Mrs. Monika Das, I cannot allow any discussion mow. We will discuss Karnataka, when the time comes to discuss, it.

Now Calling Attention. Shri Kailash Pati Mishra.

Calling Atention to a matter of Urgent Public Importance

Situation arising out of Reported movment of extremists to establish an independent 'Kolhan Nation' in Chaibasa Region of Singhbhum District in Bihar

श्री कैंलाशपित मिश्र (बिहार) : श्रीमन, बिहार के सिंहभूम जिले के चाइबासा क्षेत्र में एक स्वतंत्र 'कोल्हन राष्ट्र' की स्थापना के लिए उग्रवादियों के कथित ग्रान्दोलन से उत्पन्न स्थिति ग्रोर इस मामले में सरकार द्वारा की गई कार्यवाही की ग्रोर मैं गृह मंत्री का ध्यान दिलाता हूं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): Sir, areas covering Chaitann Sadar, excluding Chaibasa town an Chakradha pur sub-division of Singhbt Adistrict a called Kolhan area.

श्री हक्मदेव नारायणयाः (बिहार): मेरा एक प्वाइंट ग्राफ ग्राईर है। मेरा व्यवस्था का प्रज्न यह है कि मंत्री महोदय सदन में जो बयान दे रही हैं उस की हिन्दों की प्रति नहीं स्रायी है स्रीर जब तक हिन्दों की प्रति हम को उपलब्ध न करायी जाय तब तक इस स्टेटमेंट को रोका जाय क्योंकि यह संविधान स्रोर भाषा फार्मुला के विपरीत है। सदन में हिन्दी श्रौर श्रंग्रेजी की प्रति साथ साथ ग्रानी चाहिए। जब तक हिन्दी की प्रति उपलब्ध न हो तब तक इस कार्यवाही को रोका जाय ग्रौर हम को हिन्दी की प्रति पहले दिलायी जाये तब यह कार्यवाही स्रागे चले।